

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

8. IA-1463/2024 in C.P.(IB)/725(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.04.2024

NAME OF THE PARTIES: VSJ Investments Private Limited  
Vs  
Galore Developers Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter is heard through video conference:

1. Mr. Agam H. Maloo i/b Ms. Sujata Mukherjee, Ld. Counsel for the Applicant present (VC).
2. **IA-1463/2024:** This is an Application filed by the Interim Resolution Professional under Section 60(5) of the IBC, 2016 r/w Rule 11 of the NCLT Rules, 2016, to place on record the Report certifying the constitution of Committee of Creditors.
3. The above report is taken on record and to that extent IA is allowed and **disposed of.**

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)